

X

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
EXECUTION APPLICATION NO. 01/2025/EZ
IN
ORIGINAL APPLICATION NO. 82/2023/EZ**

SANTOSHPUR MITALI SANGHA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

**REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.**

INDEX

SL No	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		01 - 05
2.	Copy of the Direction of the State Board.	'R'	06 - 07

Filed by

**DIPANJAN GHOSH
ADVOCATE**

×

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

EXECUTION APPLICATION NO. 01/2025/EZ

IN

ORIGINAL APPLICATION NO. 82/2023/EZ



SANTOSHPUR MITALI SANGHA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

03 FEB 2026

X



01. That, I am the Chief Engineer, West Bengal Pollution Control

Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case.

I have been duly authorized by the Respondent No. 02, to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 16.01.2026.

03. That, in compliance of the order of Hon'ble National Green Tribunal dated 16.01.2026, the State Board issued a direction upon M/s Survi Sadan Gaushala, located at Vill- Santoshpur, P.O.- Adikashipur, P.S.- Duttapukur, 24 Pgs (N)- 743248, under Kashimpur Gram Panchayat, on 30.01.2026.

04. That, the State Board issued the following Directions vide

Memo No.90/(4) -IM-11/2009 (Part-XIV) dated 30.01.2026 :

- (i) That, the unit shall strictly comply with the recommendations of the Committee dated 29.08.2023 constituted by the Hon'ble

03 FEB 2026

X



NGT in connection with O.A. No. 82/2023/EZ and submit a compliance report to the State Board at the earliest.

- (ii) That, the unit shall submit a penalty amounting to Rs. 14,00,000/- (Rupees Fourteen Lakhs) only within 10 days from issuance of the direction, by Demand Draft in favour of the State Board.

Copy of the Direction of the State Board is annexed herewith and marked with letter "R".

05. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Swarn Kumar Mandal

DEPONENT



03 FEB 2026

X

VERIFICATION



I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 4 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Swarup Kumar Mandal
DEPONENT

Identified and corrected by me
Advocate *Dipankar*
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....

Sarbani Mitra
SARBANI MITRA
NOTARY
Regd. No.- 5515/08
Mob.- 8777389277

03 FEB 2026



LIFE
Lifestyle for
Environment



WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III Bidhannagar
Kolkata - 700 106, Ph. No. 033-2302-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Date:



Memo No. -1M-11/2009 (Part-XIV)

DIRECTION

WHEREAS, M/s. Survi Sadan Gaushala, a Gaushala (hereinafter referred to as the unit) owned by Rajasthan Gokalyan, a charitable trust is engaged in taking care of old/sick/abandoned including fertile cows at **Vill.-Santoshpur, P.O.-Adikashipur, P.S.-Duttapukur, Dist.-North 24 Pgs., Pin-743248**. The unit has obtained Consent to Operate from the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) which is valid upto 31.07.2030.

AND WHEREAS, in reference to the order of Hon'ble National Green Tribunal (NGT) dated 12.08.2024 in the matter of O.A. No. 82/2023/EZ, a show cause notice was issued to the unit vide Memo No. 10548-NC/15/WBP/BR/641/23 dated 14.01.2025 for submitting explanation within fifteen days why Environmental Compensation amounting to Rs. 14,00,000/- (Rupees fourteen lakhs) as computed by the State Board shall not be imposed on the unit.

AND WHEREAS, in reply to the said notice, the unit submitted a letter dated 29.01.2025 mentioning that they are a charitable institution formed for the purpose of protection and care of abandoned cows of indigenous breed, they are not carrying out any commercial activity for the purpose of profit and requested to waive the said EC of Rs. 14,00,000/-.

AND WHEREAS, Hon'ble NGT has again issued an order dated 16.01.2026 directing the State Board to submit status of compliance as per earlier direction dated 12.08.2024 regarding imposition of Environmental Compensation on the unit as well as remedial measures as suggested by the Committee. The matter is listed for next hearing before Hon'ble NGT on 05.02.2026.

AND WHEREAS, Survi Sadan Gaushala has approached before Hon'ble High Court, Calcutta challenging the order of Hon'ble NGT dated 12.08.2024 and as per the order of the Hon'ble High Court dated 08.01.2025, there shall be a stay of the direction contained in paragraph 71 of the order of Hon'ble NGT dated 12.08.2024 wherein the District Magistrate, North 24 Pgs. was directed to take appropriate action against the project proponent in accordance with law within two months for restoration of the land in question as Doba and Pukur.

AND WHEREAS, no stay has been imposed by the Hon'ble High Court, Calcutta on the issue of imposition of Environmental Compensation.

NOW THEREFORE, considering the above, **M/s. Survi Sadan Gaushala** located at Vill.-Santoshpur, P.O.-Adikashipur, P.S.-Duttapukur, Dist.-North 24 Pgs., Pin-743248 is hereby directed as follows:-

1. **That,** the unit shall strictly comply with the recommendations of the Committee dated 29.08.2023 constituted by the Hon'ble NGT in connection with O.A. No. 82/2023/EZ and submit a compliance report to the State Board at the earliest.
2. **That,** the unit shall submit a penalty amounting to **Rs. 14,00,000/-** (Rupees fourteen lakhs) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of environmental norms.

✕

The Environmental Engineer & In-charge, Barrackpore Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 90(4) -1M-11/2009 (Part-XIV)

Date: 30/01/2026

Copy forwarded for information and necessary action to:-

1. M/s. Survi Sadan Gaushala, Vill.-Santoshpur, P.O.-Adikashipur, P.S.-Duttapukur, Dist.-North 24 Pgs., Pin-743248
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Barrackpore Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

K. Mansu / 30.01.2026

Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
EXECUTION APPLICATION NO. 01/2025/EZ
IN
ORIGINAL APPLICATION NO. 82/2023/EZ**

SANTOSHPUR MITALI SANGHA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

**REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.**

**DIPANJAN GHOSH
ADVOCATE**